

IN THE COURT OF JUDICIAL MAGISTRATE FIRST CLASS,  
DIBRUGARH

Present: Sri Rinku Boro, JMFC

(04.04.2022)

PRC 1403/2019 (GR1627/2019)

Lahowal P.S case No. 73/2019, U/s 279/338/427 of IPC

COMPLAINANT	STATE OF ASSAM
REPRESENTED BY	SRI L. DEORI, ADDL. APP
ACCUSED	ROMEN BARUAH S/O SUKEN BARUAH ROMAI BONGALI GAON PS- LAHOAL DIST- DIBRUGARH
REPRESENTED BY	SRI UTTAM KR. SAHA AND SRI R. PHUKAN ADVOCATES




04.04.2022  
Judicial Magistrate 1st Class  
Dibrugarh

Date of offence	28.04.2019
Date of FIR	29.04.2019
Date of Charge-sheet	30.06.2019
Date of Framing of Charges	20.11.2019
Date of commencement of evidence	04.04.2022
Date on which judgment is reserved	NIL
Date of judgment	04.04.2022
Date of the Sentencing Order, if any	Acquitted



### Accused Details:

Rank of the accused	Name of Accused	Date of Arrest	Date Release on Bail	Offences charged with	Whether Acquitted or convicted	Sentence Imposed	Period of Detention Undergone during Trial for purpose of Sec. 427 Cr.P.C.
1	Sri Romen Baruah	29.04.2019	29.04.2019	279/338/427 of IPC	Acquitted	NIL	NIL

  
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## JUDGMENT

1. In the present case the accused stands charges under Sections 279/338/427 of the Indian Penal Code, 1860 (hereinafter referred to as 'IPC') for having committed the rash and negligent driving and grievously hurt to the informant and causing mischief by damaging the motorcycle of the informant.

### PROSECUTION STORY:

2. The prosecution case in brief is that the informant Sri Rajib Gogoi son of Late Phatik Gogoi resident of Romai Gaon under Lahoal P. S lodged and a written complaint to the Officer-in-charge of the Lahoal P. S alleging that the accused Romen Baruah son of Sukhen Baruah resident of Romai Bongali Gaon under Lahoal P.S. on 28.04.2019 when he had finished his marketing and went to drop his friend Mridul Chetia with his motorcycle the accused with his carrier goods vehicle bearing registration number AS06BC3811 hit his motorcycle bearing registration number AS06U7577 from behind. He somehow escaped but the accused again tried to attack him and chased him. He somehow run to the police station and saved himself.

### INVESTIGATION :

3. On receipt of the complaint, O/C Lahoal P. S registered the complaint as Lahoal P.S. case 73 of 2019 under



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